

Central Plan Assistance for the State Plans is given in the shape of block loans and block grants. It is not related to any scheme, project or sector. The amount of Central Plan Assistance released to the Government of Orissa was Rs. 145.36 crores during 1982-83 and Rs. 162.72 crores during 1983-84.

(d) The amount of Central Plan Assistance earmarked for 1984-85 is Rs. 172.29 crores.

**News-Item "Growing Unrest among Forest Service Officers"**

7672. PROF. NARAIN CHAND PARASHAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether attention of Government has been drawn to an article published in "The Hindustan Times" dated 17 March, 1984 under the caption 'Growing Unrest Among Forest Service Officers' ;

(b) if so, facts regarding stagnation in the service and the bleak chances of promotion as compared to the IAS ; and

(c) the likely date by which Government would initiate any action to remove the frustration among the service and make it attractive ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) and (c). Officers of the All India Services are allocated to the States. Their promotions in the State Cadres depend on factors like total strength of cadre, availability of vacancies, etc. The officers of the Indian Forest Service have been representing for parity with the officers of the Indian Administrative Service and the Indian Police Service in the matter of pay scales and other service conditions. This aspect is to be examined by the Fourth Central Pay Commission.

**Restriction on Multi-Storeyed Buildings**

7673. SHRI BRAJAMOHAN MOHANTY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether his Ministry has put some restrictions on construction of multi-storeyed buildings in Delhi ; if so, details thereof ;

(b) whether Government have advised the State Governments and Union Territories to put restrictions for such constructions ; and

(c) if so, their reaction thereto ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) For the construction of buildings in the Union Territory of Delhi the maximum heights prescribed are indicated below :

1. In case of residential (Group housing development) maximum height is 36.58 metres (120') in respect of Govt. point block buildings where overhead water tank is provided, otherwise maximum height is 24.4 metres (80').

2. For institutional buildings, the maximum height is restricted to 24.4 metres (80') when lift and other necessary service are provided and 13.72 metres (45') if such services are not adequately provided.

3. The Hotels, Boarding Houses, Guest Houses, Hostels, Lodging Houses and Motels (Building Standards) Regulations, 1977 specify the maximum height of the hotel buildings as 36.58 metres (120'), which can be relaxed by the DDA/Delhi Urban Art Commission subject to the clearance of the Civil Aviation Department.

4. In Metropolitan City Centre/district centres for commercial/office buildings, the height of the individual building is based on comprehensive scheme under which such building is proposed to be constructed.

(b) No. Urban Development is a State subject. Sanction of building plan is done by local bodies etc. in consonance with land use regulations, building by laws, master plan regulations and allied legal provisions.

(c) Does not arise.